

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 2 of 2016 & IA No. 2 of 2016**

**Dated : 22<sup>nd</sup> July, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Kishangarh Hi-Tech Textile Park Ltd. (KHTPL) .... Appellant(s)  
Versus  
Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley for R-1/RERC

Mr. Pradeep Misra  
Mr. Shanshank Pundit for R-2

Mr. Ajatshatru for R-3 & R-4

**ORDER**

Mr. R.K. Mehta, learned counsel for Respondent No.1/Commission, is not proposing to file any counter Affidavit/Reply. A unique situation has been reported by the learned counsel for Respondent Nos. 3 & 4, that in spite of furnishing copy of Affidavit/Reply to the appellant's counsel, the respondents are keeping them for the reasons best known to them and a request has been made to file the counter Affidavit/Reply. This practice cannot be encouraged in future because once copy is furnished to the party, the said paper should be filed on record. Anyhow, post this matter under column "Pleadings Incomplete" on **23<sup>rd</sup> September, 2016**. In the meantime, parties are directed to complete the pleadings.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**